

WPIL No. 49 of 2020

**Hon'ble Sudhanshu Dhulia, J.**

**Hon'ble Ravindra Maithani, J.**

Heard Mr. Murli Manohar Srivastava, petitioner in person, learned Advocate General for the State Mr. S.N. Babulkar along with learned Chief Standing Counsel Mr. Paresh Tripathi, assisted by Mr. Yogesh Pandey, Addl. C.S.C. and Mr. Anil Bisht, Standing Counsel for the State, Mr. Rakesh Thapliyal, learned Assistant Solicitor General of India assisted by Mr. Sanjay Bhatt, Advocate.

This petition is being heard via video conferencing in view of the lock down in the State.

The State Government of Uttarakhand has already come out with a detail policy in this regard dated 16.04.2020. Let a copy of the policy be filed by the State in the Registry, which shall be sent to the respective petitioners by the Registry.

List this case on 21.04.2020 at 11:00 a.m.

Meanwhile, the State Government may consider increasing the working hours for the procurement of wheat at the purchase centres and if possible increase the number of purchase centre, if not already done.

This Court has allowed Sri Sandeep Tiwari to participate in the proceedings. As he too has filed a similar petition, let the same be registered and connected with this PIL. The two shall be taken up together on the next date. Meanwhile, the respondents be prepared in the matter.

**(Ravindra Maithani, J.)**

**(Sudhanshu Dhulia, J.)**

18.04.2020

Avneet/